

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) Amongst fertilizers, Urea, DAP and MOP are the major fertilizers which are imported. Urea is imported on Government account while DAP and MOP are freely importable on private trade account. No agreement has been signed during 1997 and in 1998 till date for import of Urea. It is purchased on the basis of global tenders by canalizing agencies. Similar information for DAP and MOP is not maintained in the Department.

ESI Hospitals in Kerala

3830. SHRI N.K. PREMCHANDRAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to improve the existing Homoeo and Ayurvedic treatment facilities available to the employees in Kerala through ESI schemes;

(b) if so, the details thereof;

(c) whether the Government accord sanction for commencing new Homoeo units in the existing selected ESI Hospitals in Kerala; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) Yes, Sir.

(b) to (d) Under the ESI Scheme there are already 10 Ayurvedic dispensaries/wings and 14 Homoeo Units providing treatment/cure to the ESI beneficiaries in Kerala. The ESI Corporation has decided to improve the Indian System of Medicines in certain states including Kerala. The responsibility for administration of medical care under the ESI Scheme vests in the State Governments. Therefore, new units are sanctioned by the ESIC as and when the same is recommended by the State Government on the basis of norms evolved in this regard.

[Translation]

Official Language

3831. SHRI RAMTAHAL CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been large scale financial irregularities in the department of the official language;

(b) if so, whether the Government have ordered any probe into it and taken any action against the erring officials; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) No incident of large scale financial irregularities in the Department of Official Language has come to notice at present.

Deployment of Central Reserve Forces

3832. SHRI SURENDRA PRASAD YADAV (JAHANABAD): Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to continue the deployment of Central Reserve Police Force until the terrorism is uprooted completely in the terrorism affected States;

(b) if so, the details thereof;

(c) whether the Union Government also propose to waive of the payment for such deployments;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (e) The Central Para Military Forces are made available to the State Governments on their request to maintain public order. Keeping in view the overall security scenario and the availability of these forces, Central Para Military Forces have been deployed in various States. It is not in public interest to indicate the details of the Forces and their levels of deployment. Some of the States like Jammu & Kashmir and North Eastern States except Assam are fully exempted from payment of deployment charges. In the case of Assam, only 10% of the deployment charges are levied.

Minority Status

3833. DR. CHINTA MOHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a senior leader of US Congress Mr. France-Palou has requested the Union Government to